

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4915  
ANSWERED ON:07.05.2012  
VIOLATION OF LABOUR LAWS  
Rawat Shri Ashok Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware that child labourers are being exploited and the labour laws are flouted on a large scale in the country;
- (b) if so, the number of complaints received by the Government in this regard during each of the last three years alongwith the action taken by the Government thereon;
- (c) whether the International Labour Organisation has also drawn the attention of the Government towards this fact;
- (d) if so, the details thereof; and
- (e) the stringent steps proposed to be taken by the Government against the violators of labour laws and to protect the child labourers from exploitation?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore. However, as per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows declining trend. The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Central Government and State Governments in their respective spheres are the appropriate authorities to enforce the provisions of Child Labour (Prohibition & Regulation) Act, 1986. The details of action taken during 2009-2011 is at Annexure-I

(c): No, Madam.

(d): Does not arise.

(e) Under Section 3 of the Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour (Prohibition & Regulation) Act, is liable for punishment with imprisonment for term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs.10,000/- to Rs.20,000/-.